

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.104
C.P.(IB)/149(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

JHAVERI TRADING AND INVESTMENT PRIVATE LIMITEDApplicant

Vs

SUNPOINT TRADING LIMITEDRespondent

Order delivered on 30/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vikram Choudhary, Advocate

For the Respondent : Mr. Gaurav Jalendra, Advocate

ORDER

It is seen that neither any vakalatnama nor any reply has been filed by the Counsel for the Respondent. As on the last date of hearing, Counsel for the respondent has appeared and waived the notice on behalf of the respondent, with an undertaking to file a memo of appearance on the same day. But neither any reply nor Vakalatnama has been filed. Learned Counsel for the respondent submitted that due to the wrong email ID mentioned by the Counsel for the applicant, he could not upload the reply and Vakalatnama, and the reply is ready which was affirmed yesterday, i.e., 29.04.2024.

Learned Counsel for the respondent is directed to write down in the chat box his enrollment number with complete details as well as the statement made in the chat box.

Re-list on 10.05.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)